

Annexure A

Qualified Institutions Placement  
XBRL for Regulation 28(1) - In Principle Approval (Pre Allotment)

Part I - Issue details				
Field	Input type	Values	Mandatory/Non-Mandatory	
Symbol				
BSE Code				
MSEI Symbol				
Listed At	Checkbox	NSE/BSE/MSEI/Others(specify)		Issuer should specify which exchange if selecting others. <u>Only in case Company's Board is Main Board will this field be shown.</u>
Board resolution approving the issue of specified securities	Date	Calendar	Mandatory	
Date of Notice to Shareholders	Date	Calendar	Mandatory	
Date of Shareholders approval for QIBs	Date	Calendar	Mandatory	
Type of Security	Dropdown	Equity, Non-Convertible Debt and Warrants, Convertible Securities, Units	Mandatory	
No. of _____	Integer		Either amount or issue size shall be mandatory	These fields will show up for each type of security the user will input. Refer to # <b>Note</b> below.
Amount (INR in Crores)	Integer			
Lead Manager	Dropdown	List provided	Mandatory	
Objects of the Issue	Dropdown	Refer to table 1 below for values##	Mandatory	

**#Note:**

For no. of securities refer to type of security selected by company from the dropdown.

If type of security is Equity, there will be 1 row: No. of Equity Securities
If type of security is Non-Convertible Debt and Warrants, there will be 2 rows: 1. No. of Non-Convertible Debt Securities 2. No. of Warrants
If type of security is Convertible Securities, there will be 1 row: No. of Convertible Securities
If type of security is Units, there will be 1 row: No. of Units

**Table - 1: Dropdown for Objects of the Issue##**

<b>Object</b>	<b>Amount (INR in Crores)</b>	<b>Remarks</b>
<b>Capital Expenditure</b>		
<b>Repayment of Loan</b>		
<b>Conversion of loan</b>		
<b>Working Capital Requirement</b>		
<b>Acquisition of the entity</b>		
<b>Unidentified Acquisition</b>		
<b>Investment in Subsidiary/ Associates/Others</b>		
<b>Augmentation of capital base of the company</b>		
<b>Research and Development</b>		
<b>General Corporate Purpose</b>		
<b>Others</b>		
<b>Total</b>		

**Part II - Confirmation**

In connection with QIP application for in-principle approval, we hereby confirm and certify that:

Sr. No.	Particulars	Yes/No/NA	Remarks
1	The issue will be in compliance with the Chapter VI of SEBI (Issue of Capital & Disclosure Requirement) Regulations, 2018.		If No/NA - remark is mandatory
2	The company, its whole-time directors, person(s) responsible for ensuring compliance with the securities laws, its promoters and the companies which are promoted by any of them are not in violation of the provisions of Regulation 34 of the SEBI (Delisting of Equity Shares) Regulations, 2021.		If No/NA - remark is mandatory
3	The new shares to be issued will rank pari-passu with existing equity shares in every respect including dividend.		If No/NA - remark is mandatory
4	Further, in case of any non-compliance, the Company is also liable to pay fine/penalty and any action as per SEBI Standard Operating Procedure.		If No/NA - remark is not mandatory
5	Issuer has been listed for more than 1 year on the stock exchange.		If No/NA - remark is mandatory
6	In case the post-listing paid-up capital of the company, exceeds INR 25 crores, the Company confirms that they will comply with the provisions of the SEBI (LODR) Regulations, 2015, and amendment thereof as applicable.		<u>Only for SME</u> If No/NA - remark is mandatory
7	In case of issuance of non-convertible debt instruments along with warrants, the issue will be in compliance with SEBI circular dated August 13, 2021.		<u>This will be displayed only when Issuer selects Type of Security as anything other than Equity.</u> If No/NA - remark is mandatory
8	The tenure of the convertible or exchangeable eligible securities shall not exceed 60 months from the date of allotment.		<u>This will be displayed only when Issuer selects Type of Security as anything other than Equity.</u> If No/NA - remark is mandatory
9	The Company has given two days prior intimation to the Exchange about the proposed meeting of the Board of Directors in which fund raising by way of QIP issue is specifically mentioned as required under Regulations 29(1) and (2) of SEBI (LODR) Regulations.		If No/NA - remark is mandatory

10	The issue will be in compliance with in accordance with SEBI (Infrastructure Investment Trust) Regulations 2014 (“InvITs Regulations”) and all the applicable SEBI Circulars issued time to time, and InvIT has complied with all the applicable statutory requirement.		<u>Only for type of security being Units.</u> If No/NA - remark is mandatory
11	The issue will be in compliance with in accordance with SEBI (Real Estate Investment Trust) Regulations 2014 (“REITs Regulations”) and all the applicable SEBI Circulars issued time to time, and InvIT has complied with all the applicable statutory requirement.		<u>Only for type of security being Units.</u> If No/NA - remark is mandatory
12	No statutory authority has restrained the InvIT / REIT from issuing said units.		<u>Only for type of security being Units.</u> If No/NA - remark is mandatory

**Qualified Institutions Placement  
XBRL for Post Allotment**

**Part I- Issue details**

If type of security is Equity / Units :

<b>Field</b>	<b>Input type</b>	<b>Values</b>	<b>Mandatory/Non-Mandatory</b>
<b>Symbol</b>	Text		Mandatory
<b>Scrip Code</b>	Numeric		Mandatory only if listed with BSE
<b>MSEI Symbol</b>	Text		Mandatory only if listed with MSEI
<b>Relevant Date</b>	Date		Mandatory
<b>Issue open date</b>	Date		Mandatory
<b>Issue close date</b>	Date		Mandatory
<b>Allotment date</b>	Date		Mandatory

If type of security is Non-Convertible Debt and Warrants:

**NCD Details**

<b>Field</b>	<b>Input type</b>	<b>Values</b>	<b>Mandatory/Non-Mandatory</b>
<b>Symbol</b>	Text		Mandatory
<b>Scrip Code</b>	Numeric		Mandatory only if listed with BSE
<b>MSEI Symbol</b>	Text		Mandatory only if listed with MSEI
<b>Relevant Date</b>	Date		Mandatory
<b>Issue open date</b>	Date		Mandatory
<b>Issue close date</b>	Date		Mandatory
<b>Allotment date</b>	Date		Mandatory
<b>Face value (Rs.)</b>	Integer		Mandatory
<b>Paid up value (Rs.)</b>	Integer		Mandatory
<b>Issue Price (Rs.)</b>	Integer		Mandatory
<b>Tenure of the security</b>	Text		Mandatory
<b>Coupon Rate, if applicable</b>	Percentage		Mandatory

<b>Interest payment date (s)</b>	Date		Mandatory
<b>Date of Redemption</b>	Date		Mandatory
<b>Redemption price (Rs.)</b>	Integer		Mandatory
<b>Put/call option or Early redemption date</b>	Date		Mandatory
<b>Terms of put/ call or early redemption</b>	Text		Mandatory
<b>Date of conversion (in case of convertible security)</b>	Date		Mandatory
<b>Terms of conversion (in case of convertible security)</b>	Text		Mandatory
<b>Credit Rating (if any)</b>	Text		Mandatory
<b>Rating and Rating Agency</b>	Text		Mandatory
<b>Date of Rating letter</b>	Date		Mandatory
<b>ISIN Code</b>	Text		Mandatory
<b>Number of securities issued in Demat</b>	Integer		Mandatory
<b>Remarks</b>	Text		Non-Mandatory

**Warrant Details:**

<b>Field</b>	<b>Input type</b>	<b>Values</b>	<b>Mandatory/Non-Mandatory</b>
<b>Symbol</b>	Text		Mandatory
<b>Scrip Code</b>	Numeric		Mandatory only if listed with BSE
<b>MSEI Symbol</b>	Text		Mandatory only if listed with MSEI
<b>Relevant Date</b>	Date		Mandatory
<b>Issue open date</b>	Date		Mandatory
<b>Issue close date</b>	Date		Mandatory
<b>Allotment date</b>	Date		Mandatory
<b>Ratio for Warrant</b>	Text		Mandatory
<b>Issue Price</b>	Integer		Mandatory
<b>Floor Price</b>	Integer		Mandatory

If type of security is Convertible Securities:

<b>Field</b>	<b>Input type</b>	<b>Values</b>	<b>Mandatory/Non-Mandatory</b>
<b>Symbol</b>	Text		Mandatory
<b>Scrip Code</b>	Numeric		Mandatory only if listed with BSE
<b>MSEI Symbol</b>	Text		Mandatory only if listed with MSEI
<b>Relevant Date</b>	Date		Mandatory
<b>Issue open date</b>	Date		Mandatory
<b>Issue close date</b>	Date		Mandatory
<b>Allotment date</b>	Date		Mandatory
<b>Face value (Rs.)</b>	Integer		Mandatory
<b>Paid up value (Rs.)</b>	Integer		Mandatory
<b>Issue Price (Rs.)</b>	Integer		Mandatory
<b>Tenure of the security</b>	Text		Mandatory
<b>Coupon Rate, if applicable</b>	Percentage		Mandatory
<b>Interest payment date (s)</b>	Date		Mandatory
<b>Date of Redemption</b>	Date		Mandatory
<b>Redemption price (Rs.)</b>	Integer		Mandatory
<b>Put/call option or Early redemption date</b>	Date		Mandatory
<b>Terms of put/ call or early redemption</b>	Text		Mandatory
<b>Date of conversion (in case of convertible security)</b>	Date		Mandatory
<b>Terms of conversion (in case of convertible security)</b>	Text		Mandatory
<b>Credit Rating (if any)</b>	Text		Mandatory
<b>Rating and Rating Agency</b>	Text		Mandatory
<b>Date of Rating letter</b>	Date		Mandatory
<b>ISIN Code</b>	Text		Mandatory
<b>Number of securities issued in Demat</b>	Integer		Mandatory
<b>Remarks</b>	Text		Non-Mandatory

Part II- List of Allottees			
If type of security selected is Units, then "securities" will be replaced with "units".			
		Download excel format utility for list of allottees	Upload excel utility for list of allottees
<b>Floor Price</b>	To be filled by Issuer		
<b>Issue Price</b>	To be filled by Issuer		
<b>DNR From:</b>	To be filled by Issuer		
<b>DNR To:</b>	To be filled by Issuer		
<b>Total No. of allottees</b>	To be filled by Issuer	No. of allottees = no of rows in table below	

No of allottees	Name of the Allottee	PAN	Number of securities allotted	Percentage (%)	Amount Raised (INR in Crores)	Category
1						
2						
3						
<b>Total</b>						

No. of securities	
Total Amount (INR in Crores)	
Total Qualified Institutional Buyers belonging to the same group / who are under the same control which are to be deemed as a single allottee	

**Part III - Confirmation**

In connection with QIP application for Post allotment approval, we hereby confirm and certify that:

S.No	Particulars	Yes/No/NA	Remarks			
1	The issue is in compliance with the Chapter VI of SEBI (Issue of Capital & Disclosure Requirement) Regulations, 2018.		If No/NA - remark is mandatory			
2	The shares allotted rank pari-passu with the existing equity shares of the Company, including dividend.		If No/NA - remark is mandatory			
3	Above allottees are as per the Regulation 180(2) of the SEBI ICDR Regulation, 2018 (i.e. The qualified institutional buyers belonging to the same group or who are under same control shall be deemed to be a single allottee).		If No/NA - remark is mandatory			
4	The company, its whole-time directors, person(s) responsible for ensuring compliance with the securities laws, its promoters and the companies which are promoted by any of them are not in violation of the provisions of Regulation 34 of the SEBI (Delisting of Equity Shares) Regulations, 2021.		If No/NA - remark is mandatory			
5	The company/RTA has updated the DNR details for the current allotment on depository portal.		If No/NA - remark is mandatory			
6	The company will submit/has submitted shareholding pattern as per Regulation 31(1)(c) of SEBI (LODR) Regulations, 2015 separately on NEAPS portal within the applicable timelines.		If No/NA - remark is mandatory			
7	The issue is of fully paid shares only.		If No/NA - remark is mandatory			
8	Minimum of 10% of eligible securities shall be allotted to Mutual Funds.		If No/NA - remark is mandatory			

9	No allotment, either directly or indirectly, is being made to promoter or any person related to the promoters of the issuer.		If No/NA - remark is mandatory			
10	In case the post-listing paid-up capital of the company, exceeds INR 25 crores, the Company confirms that they will comply with the provisions of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, and amendment thereof as applicable.		<u>Only for SME</u> If No/NA - remark is mandatory			
11	In case of issuance of non-convertible debt instruments along with warrants, the issue is in compliance with SEBI circular dated August 13, 2021		<u>This will be displayed only when Issuer selects Type of Security as anything other than Equity.</u> If No/NA - remark is mandatory			
12	The tenure of the convertible or exchangeable eligible securities has not exceeded 60 months from the date of allotment.		<u>This will be displayed only when Issuer selects Type of Security as anything other than Equity.</u> If No/NA - remark is mandatory			
13	The issue is in compliance with in accordance with SEBI (Infrastructure Investment Trust) Regulations 2014 (“InvITs Regulations”) and all the applicable SEBI Circulars issued time to time, and InvIT has complied with all the applicable statutory requirement.		<u>Only for type of security being Units.</u> If No/NA - remark is mandatory			
14	The issue is in compliance with in accordance with SEBI (Real Estate Investment Trust) Regulations 2014 (“REITs Regulations”) and all the applicable SEBI Circulars issued time to time, and InvIT has complied with all the applicable statutory requirement.		<u>Only for type of security being Units.</u> If No/NA - remark is mandatory			

15	No statutory authority has restrained the InvIT / REIT from issuing said units.		<u>Only for type of security being Units.</u> If No/NA - remark is mandatory			
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Pre SHP			Post SHP	
Particulars	No. of Shares	%	No. of Shares	%
Promoter Holding				
Public Holding				
Others				
<b>Total No. of Shares</b>				

Post SHP public holding will be auto calculated as Post SHP public holding = Pre SHP public holding + No. of securities (from List of Allottees table). This field should be editable. Promoter and Others Pre and Post holding will be same.